

(2017) 11 DEL CK 0401

In the Delhi High Court

Case No : MAC. Appeal No. 502, 567 Of 2012

New India Assurance Company Ltd.

APPELLANT

Vs

Som Pal Singh & Ors

RESPONDENT

Date of Decision : 16-11-2017

Acts Referred:

Citation : (2017) 11 DEL CK 0401

Hon'ble Judges : R.K.Gauba, J

Bench : Single Bench

Advocate : J.P.N. Shahi, D.K. Sharma, S.K. Vashistha, Abhinav Sharma

Final Decision : Disposed Of

Judgement

Cost on treatment,"Rs.80,000/-

Pain and sufferings,"Rs.10,000/-

Conveyance & Special diet,"Rs.20,000/-

Payment for Attendant,"Rs.10,000/-

Loss of Income,"Rs.12,000/-

Future loss of Income,"Rs.3,60,000/-

Loss of amenities,"Rs.50,000/-

Total,"Rs.5,42,000/-

insurance company by order dated 08.05.2012, notice was issued only to the claimant, the plea for exoneration having been repelled. In these",

circumstances, the said plea cannot be entertained at this stage. The interest of the insurance company is duly protected by the recovery rights which",

have already been granted.,

12. The statutory deposit shall be refunded to the insurance company after it furnishes proof of satisfaction of the enhanced award.,
13. Both appeals are disposed of in above terms.,